

\$~8

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.REV.P. 546/2017

SATYAM KUMAR SAH Petitioner

Through Mr. Sumit Sharma, Adv.

versus

NARCOTICS CONTROL BUREAU Respondent

Through Mr. Rajesh Manchanda, Adv.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

%

21.09.2020

The hearing has been conducted through video conferencing.

Crl. M.A.12929/2020

1. The present application has been filed for early hearing in Crl.Rev.P.546/2017.
2. I find no ground to allow the present application, however, the Registry is directed to list Crl.Rev.P.546/2017 on 09.10.2020 along with Crl.Rev.P.284/2017 & Crl.Rev.P.320/2017.
3. The application is, accordingly, dismissed.
4. A very unpleasant situation came before this court during the hearing of present case, certain unidentified persons joined the proceedings through VC and could be heard talking continuously, thereby, creating hindrance in hearing the submissions of counsels and proper justice dispensation.
5. I hereby direct Registry/Court Master to not provide the link to video conferencing to any other person or correspondent and the same shall be

provided only to advocates concerned, IO concerned, parties in person in case the petition is filed for quashing and to the persons specifically directed by this Court to join the proceedings.

6. It is made clear that no advocate shall share the link with anyone else except the Senior Advocates or the advocates appearing on their behalf.

7. The order be uploaded on the website forthwith.

SURESH KUMAR KAIT, J

SEPTEMBER 21, 2020/rk